

C. M. JHA

M. A., LL. B.
ADVOCATE HIGH COURT, BOMBAY

RESI. : 8070775, 8075980
B-17, 'ABHILASHA',
MATHURADAS ROAD (EXT.),
DATTANIGRAM,
KANDIVLI (W),
BOMBAY-400 067.

CHAMBER: 2835285
ROOM NO. 22, 4TH FLOOR,
ESPLANADE MANSION,
144, M. G. ROAD, FORT,
BOMBAY-400 023.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

M U M B A I

C. P. NO. 142 OF 1991

IN

O. A. 674 OF 1991

R. R. MisraApplicant

V/s.

Union of IndiaRespondent

The Registrar,
Central Administrative Tribunal,
MUMBAI.

Sir,

Be pleased to produce the papers & proceedings of the above matter before the Hon'ble Justice Hegde on 3-2-97 at 11.00 a.m. for "Speaking to the Minutes" as the order passed while desposing of the contempt application His Lordships have stayed their own order passed in the original application.

"On 25-10-96 Ld. Counsel for Respondent made specific statement before the Court that "Irrespective of out come of SLP filed by the Respondent order dt. 22.3.95 will be implemented within two weeks"

But the order passed by the Hon'ble Tribunal is just reverse of what agreed to by both the Counsels.

.....2/-

94

In view of the circumstances I pray that matter be listed for "speaking to the Minutes". I also undertake to inform giving copy of this Praecipe to Ld. Advocate for Respondent to enable him to appear & confirm his statement.

to the ...

Yours truly,

the ...

(C. M. JHA)

Advocate for Applicant.

ad to and ...

W ...

re ...

all ...

Indicative ...

...

all ...

also ...

of ...

...

...

...

OA.NO. 674/91 (52)

Dated: 3.2.97

Heard Mr. Jha for the applicant.
Mr. V.S. Masurkar appears for the respondents.

2. Learned counsel for the applicant draws our attention to the order dtd. 25.10.96. Irrespective of the orders of the Supreme Court, the respondents to implement the judgement within two months subject to out-come of SLP in the Supreme Court.

(P.P. SRIVASTAVA)

M (A)

(B.S. HEGDE)

M (J)

mji.

120

20

add. 3/2/97
Order/Judgment despatched
CS APP. NO. 674/91
21/2/97
ident (8)

21/2/97